

(e) the action that is being taken against the delinquent staff?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). On 7th May, 1974, one R.P.F. Rakshak apprehended 7 women carrying railway material stolen from railway yard at Miraj while he was on special duty of crime prevention. While he was taking the criminals to Railway Protection Force Office, he was obstructed by a receiver of stolen railway property and the arrested accused persons were rescued.

A case under Section 353/225 and 224/44 IPC was registered with the Police and investigated simultaneously along with the case under Railway Property (Unlawful Possession) Act, 1966. Both cases were prosecuted before the Judicial Magistrate at Miraj. The Court disbelieved the prosecution story and passed certain strictures against some members of the force and the accused persons were acquitted.

Departmental action is in progress against all the members of the Force against whom the strictures have been passed by the Trial Court.

कानानूर तथा इरोद स्टेशनों से हथकरघे का कपड़ा बुक किया जाना

2075. श्री माधू राम अहिरवार : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1974-75 में दक्षिण रेलवे के कानानूर तथा इरोद स्टेशनों से भेजी गई हथकरघे के कपड़े की गाँठें नई दिल्ली रेलवे स्टेशन पर भली भाँति पहुँच गईं पर बाद में उन्हें गुम घोषित कर दिया गया जिसके कारण रेलवे को इसके लिए भारी रकम हरजाने के रूप में देनी पड़ी ;

(ख) क्या इस सम्बन्ध में कुछ पासल क्लर्कों को मुफ्तिल कर दिया गया वा ;

(ग) क्या इस मामले में जांच अभी पूरी नहीं हुई है परन्तु उन पासल क्लर्कों को काम पर पुनः लगा दिया गया है ; और

(घ) यदि हा, तो यह जांच कब तक पूरी हो जायेगी ?

रेल मन्त्रालय म उपमंत्री (श्री बूटा सिंह) : (क) 1974-75 वर्ष के दौरान कानानूर तथा इरोद स्टेशनों से नई दिल्ली स्टेशन को बुक किये गये हाथ बरखा बस्त्र की कुछ गाँठों की नई दिल्ली में खो जाने की सूचना मिली थी। अभी तक अतिपूति के 8 मामलों में मुद्रावज के रूप में 29,332 रु० का भुगतान किया जा चुका है।

(ख) से (घ) : पासल कार्यालय, नई दिल्ली के कार्य का उचित निरीक्षण न करने के लिए नई दिल्ली स्टेशन के मुख्य पासल क्लर्क को निलंबित किया गया था। लेकिन बाद में उनका निलम्बन इस विचार से रद्द कर दिया गया कि उचित जांच करने के पश्चात् ही कर्मचारी को उत्तरदायी ठहराया जाय। खो गई गाँठों के लिए उत्तरदायी ठहराने तथा वास्तविक दोषी के विरुद्ध विभागीय कार्यवाही करने के लिए विस्तार से जांच की जा रही है। उत्तर रेल से कहा गया है कि जांच को शीघ्र पूरी करें।

Amendment to Mercantile Laws

2076. SHRI B. V. NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are contemplating any amendment to the present set of mercantile laws which stand in the way of higher production, optimum use of national resources and distributive justice incorporated in the national economic programme enunciated by the Prime Minister;

(b) if so, what are the statutes slated for amendment; and

(c) the approximate time by which this work will be over?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) There is no such proposal in this Ministry now.

(b) and (c). Do not arise.

Golcha Properties Limited

2077. SHRI R. N. BARMAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the owners of the Golcha Properties (P) Limited under liquidation have failed to comply with the orders of the court to deposit the amount which was the essential part of the scheme that was agreed upon to liquidate the liabilities of the owners towards their creditors;

(b) if so, whether the scheme has failed *suo moto*

(c) whether in the new situation Government propose to pay the remaining two instalments to small creditors; and

(d) if so, by what time will this be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Rajasthan High Court while sanctioning the scheme for future management of the company ordered that after the money as contemplated in the scheme has been paid authority of the Official Liquidator shall cease to function and the management of the business except the management of the business of Golcha Cinema, Delhi and its build-

ing, shall be handed over to the former Directors, as soon as they deposit the money with the Official Liquidator and that the security which had already been given by the Official Liquidator in the Supreme Court case shall be continued to remain in force for the performance of any final order or direction which may be passed by the Supreme Court, and that the management of the business of Golcha Cinema, Delhi and possession of the said cinema House shall be retained by the Official Liquidator till the aforesaid security is not released or the appeal is decided by the Supreme Court,

(b) The directors of the company being aggrieved of this condition have filed an appeal which is pending before a Division Bench of the Rajasthan High Court.

(c) and (d). The question of Government paying dividend does not arise, as the payment has to be made by the Official Liquidator out of the assets of the company under orders of the court

Manufacture of bulk drugs by small scale sector

2078. SHRI ARJUN SETHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the particulars of the bulk drugs being manufactured in the country by small-scale sector; and

(b) particulars of the amount of foreign exchange saved annually as a result thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b) There are over 2500 small-scale units manufacturing drugs and pharmaceuticals, including bulk drugs. The bulk drugs being produced by these units are indicated in Annexure II to Chapter II of the Report of the Committee on Drugs and